

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 3.1.2018

**Misc. Application No.328 of 2017
And
Appeal No. 352 of 2017**

Transgene Biotek Limited
Through its Managing Director
Mr. K. Koteswara Rao
Having its address at
Plot no.69, 70 & 70A, Anrich Indl. Area, Appellant
I.D.A. Bollaram, Sangareddy District – 502 325
Telangana State

Versus

The Bombay Stock Exchange Limited
Phiroze Jeejeebhoy Towers,
Dalal Street, Mumbai – 400 001. ... Respondent

Mr. Ashish Verma, Advocate i/b. Kookada & Associates for the Appellant.

Mr. Sumit Agrawal, Advocate with Mr. Mahaveer Rajguru, Advocate i/b.
Suvan Law Advisors for the Respondent.

CORAM : Justice J. P. Devadhar, Presiding Officer
Dr. C.K.G. Nair, Member

Per : Justice J. P. Devadhar (Oral)

1. This appeal is filed to challenge the order passed by Bombay Stock Exchange Limited ('BSE' for short) on 8.8.2017 whereby the claim of the appellant seeking waiver of fine has been rejected. In view of the grievance made by the appellant that the impugned order does not contain reasons for rejecting the claim, counsel for BSE on instruction states that the BSE be

permitted to withdraw the impugned order dated 8.8.2017 and pass fresh order.

2. Accordingly, the impugned order dated 8.8.2017 is allowed to be withdrawn. If at all the appellant wants to make any additional representation to BSE, the appellant may do so within 1 week from today.

3. If a representation is made within a period of 1 week from today BSE shall consider the same and pass appropriate order thereon in accordance with law as expeditiously as possible.

4. Appeal as also the Misc. Application are disposed of in the aforesaid terms with no order as to costs.

Sd/-
Justice J. P. Devadhar
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member

3.1.2018
Prepared and compared by
RHN